

## Summary of List of Creditors

Received up to 15<sup>th</sup> December, 2023

S. No	Name of the creditors	No. of Claims received	Aggregate amount of claim received	Aggregate Amount of Claim Provisionally Admitted (Rs.)	Annexure Reference
1.	Financial Creditors Form C	Received -6	13,61,50,46,700.84	13,61,50,46,700.84	Annexure -1
2.	Operational Creditors – Form B	Received -1	5,03,26,16,223	Claim verification Under Process	Annexure-2
	<b>Total</b>		<b>18,64,76,62,923.84</b>	<b>13,61,50,46,700.84</b>	

### Annexure- 1

#### List of Financial Creditors in Form C

The public notice is sought for claims with proof of claims from Financial Creditors in FORM –C as stipulated in Regulations 8. The undersigned Interim Resolution Professional has received claims from the following Financial Creditors:

#### List of Financial Creditors in Form C List of Claims received Up to 15-12-2023 From Financial Creditors.

S. No	Name of the Creditor	Claim Amount (INR)	Amount Provisionally Admitted	Security Interest and Guarantee	Remarks based on verification of claims
1.	State Bank of India	2,31,63,17,844.12	2,31,63,17,844.12	Annexure-3	Provisionally admitted, based on the Form C received.
2.	Bank of Baroda	1,05,72,16,778.95	1,05,72,16,778.95	Annexure-4	-do-
3.	India Infrastructure Finance Company Ltd	2,86,48,22,785.01	2,86,48,22,785.01	Annexure-5	-do-
4.	Union Bank of India	2,48,59,52,316.07	2,48,59,52,316.07	Annexure-6	-do-

S. No	Name of the Creditor	Claim Amount (INR)	Amount Provisionally Admitted	Security Interest and Guarantee	Remarks based on verification of claims
5.	Punjab National Bank	4,05,19,56,084.68	4,05,19,56,084.68	Annexure-7	-do-
6.	Tamilnad Mercantile Bank	83,87,80,892.00	83,87,80,892.00	Annexure-8	-do-
	<b>Total</b>	<b>13,61,50,46,700.84</b>	<b>13,61,50,46,700.84</b>		

## Claim admitted subject to verification/audit of the books/records of Corporate Debtor.

1. Security Interest is under verification pending clarifications/documents.
2. The Claim amounts are provisionally admitted based on the amount claimed in Form C.
3. The list of Financial Creditors and their respective claims are subject to further revision / updation based on the additional information requested with respect to claims.

## Annexure-2

### List of Operational Creditors Other than Workmen & Employees in Form B

The public notice is sought for claims with proof of claims from Operational Creditors other than workmen and employees in form B as stipulated in Regulation 7. The undersigned Interim Resolution Professional has received claims from the following Operational Creditors:

#### List of Claims received Up to 15-12-2023 From Operational Creditors other than Workmen & Employees in Form B

S. No	Name of the creditor	Amount of claim (Rs.)	Amount Admitted (Rs.)
1	Madhucon Projects Limited	5,03,26,16,223	Claim verification Under Process
		<b>5,03,26,16,223</b>	

**Note:** Madhucon Projects Limited possess a 0.03% stake in Barasat- Krishnagar Expressways Limited. Consequently, Madhucon Projects Limited categorized as a related party to Barasat- Krishnagar Expressways Limited.

**Annexure-3****State Bank of India (SARM) Branch- Hyderabad. Security Mentioned in the Form-C**

<b>Name of the Financial Creditor</b>	<b>Security Interest Details</b>
State Bank of India: D. No: 3-4-1013/A, 1 <sup>st</sup> Floor, CAC TSRTC Bus Station, Kachiguda, Hyderabad – 500027 Email: <a href="mailto:sbi.18359@sbi.co.in">sbi.18359@sbi.co.in</a>	<p><b>Primary Security:</b> Enterprise Value of primary security as per valuation reports of Rs. 259 Crs and 48.11 Crs.</p> <p><b>Collateral Security:</b> Pledge of BKEL securities</p> <p><b>Guarantee:</b> Madhucon Toll Highways Ltd (Corporate Guarantor)</p>

**Annexure-4****Bank of Baroda - Hyderabad. Security Mentioned in the Form-C**

<b>Name of the Financial Creditor</b>	<b>Security Interest Details</b>
Bank of Baroda: 3-5-822/5, First Floor, Hyderguda Main Road, Near Bikaneerwala Sweet Shop, Hyderguda, Hyderabad – 500029 Email: armhyd@bankofbaroda.com	Pari passu first charge on entire current Assets, Machinery and NHAI bills receivables with consortium members

**Annexure-5****Indian Infrastructure Finance Company Ltd - Hyderabad. Security Mentioned in the Form-C**

<b>Name of the Financial Creditor</b>	<b>Security Interest Details</b>
Indian Infrastructure Finance Company Ltd 5 <sup>th</sup> Floor, Plate A&B, Office Block 2, NBCC Tower East, Kidwai Nagar, New Delhi – 110023 Email: <a href="mailto:t.harikrishnan@iifcl.in">t.harikrishnan@iifcl.in</a>	<p>The Security will be created in favour of Security Trustee/Agent, for the benefit of RTL Lenders.</p> <ul style="list-style-type: none"> <li>• A first mortgage/charge over all the company's properties and assets (Other than Project assets), both present and future.</li> <li>• A first charge on all intangible assets of the company, including but not limited to goodwill, undertaking and uncalled capital of the borrower.</li> </ul>

Name of the Financial Creditor	Security Interest Details
	<ul style="list-style-type: none"> <li>• A first charge/assignment of all receivables/ revenue of the borrower from the project or otherwise</li> <li>• A first charge on all borrower bank accounts including MMRA, the Escrow account and other reserves without limitation, and each of the other accounts required to be maintained/created by the borrower under any project document or contract</li> <li>• A first charge by way of assignment, security interest on all the rights, titles, benefits, interests, demand and claims under the Concession agreement, project documents, contracts insurance polices obtained/procured by the company, and or any of its contractors favouring the company and all licenses, permits, approvals and consents in respect of the project, present &amp; future, in respect of the project.</li> <li>• Assignment of EPC contract and underlying contracts, liquidated damages, letter of credit, performance bond that may be provided by any counter-party under any project agreement or contract in favour of the borrower. Pledge of share</li> <li>• Pledge of 51% equity shares of the borrower. Provided that the security stipulated hereinforce, shall in all respects, exclude the project assets (as defined in concessionaire agreement) unless such security is consented to by NHAI pursuant to the concessionaire agreement.</li> </ul> <p><b>Guarantee:</b> Madhucon Toll Highways Ltd (Corporate Guarantor)</p>

#### Annexure-6

#### **Union Bank of India - Hyderabad. Security Mentioned in the Form-C**

Name of the Financial Creditor	Security Interest Details
Union Bank of India 3 <sup>rd</sup> Floor, Andhra Bank building, Koti, Sultan Bazar, Hyderabad – 500001, Mobile No. 9324912041, Email: ubin0812048@unionbankofindia.bank	The Security will be created in favour of Security Trustee/Agent, for the benefit of RTL Lenders. <ul style="list-style-type: none"> <li>• A first mortgage/charge over all the company's properties and assets (Other than Project assets), both present and future.</li> </ul>

Name of the Financial Creditor	Security Interest Details
	<ul style="list-style-type: none"> <li>• A first charge on all intangible assets of the company, including but not limited to goodwill, undertaking and uncalled capital of the borrower.</li> <li>• A first charge/assignment of all receivables/ revenue of the borrower from the project or otherwise</li> <li>• A first charge on all borrower bank accounts including MMRA, the Escrow account and other reserves without limitation, and each of the other accounts required to be maintained/created by the borrower under any project document or contract</li> <li>• A first charge by way of assignment, security interest on all the rights, titles, benefits, interests, demand and claims under the Concession agreement, project documents, contracts insurance policies obtained/procured by the company, and or any of its contractors favouring the company and all licenses, permits, approvals and consents in respect of the project, present &amp; future, in respect of the project.</li> <li>• Assignment of EPC contract and underlying contracts, liquidated damages, letter of credit, performance bond that may be provided by any counter-party under any project agreement or contract in favour of the borrower. Pledge of share</li> <li>• Pledge of 51% equity shares of the borrower.</li> </ul> <p>Provided that the security stipulated hereinafter, shall in all respects, exclude the project assets (as defined in concessionaire agreement) unless such security is consented to by NHAI pursuant to the concessionaire agreement.</p>

**Punjab National Bank - Hyderabad. Security Mentioned in the Form-C**

<b>Name of the Financial Creditor</b>	<b>Security Interest Details</b>
Punjab National Bank Zonal Sastra Centre, 1 <sup>st</sup> Floor, My Home Jupally, Greenlands, Ameerpet, Hyderabad – 500016 Email: <a href="mailto:zs8347@pnb.co.in">zs8347@pnb.co.in</a>	<p>The Security will be created in favour of Security Trustee/Agent, for the benefit of RTL Lenders.</p> <ul style="list-style-type: none"> <li>• A first mortgage/charge over all the company's properties and assets (Other than Project assets), both present and future.</li> <li>• A first charge on all intangible assets of the company, including but not limited to goodwill, undertaking and uncalled capital of the borrower.</li> <li>• A first charge/assignment of all receivables/ revenue of the borrower from the project or otherwise</li> <li>• A first charge on all borrower bank accounts including MMRA, the Escrow account and other reserves without limitation, and each of the other accounts required to be maintained/created by the borrower under any project document or contract</li> <li>• A first charge by way of assignment, security interest on all the rights, titles, benefits, interests, demand and claims under the Concession agreement, project documents, contracts insurance polices obtained/procured by the company, and or any of its contractors favouring the company and all licenses, permits, approvals and consents in respect of the project, present &amp; future, in respect of the project.</li> <li>• Assignment of EPC contract and underlying contracts, liquidated damages, letter of credit, performance bond that may be provided by any counter-party under any project agreement or contract in favour of the borrower.</li> </ul> <p>Pledge of share</p> <ul style="list-style-type: none"> <li>• Pledge of 51% equity shares of the borrower.</li> </ul> <p>Provided that the security stipulated hereinforce, shall in all respects, exclude the project assets (as defined in concessionaire agreement) unless such security is consented to by NHAI pursuant to the concessionaire agreement.</p> <p><b>Guarantee:</b>            Madhucon Toll Highways Ltd (Corporate Guarantor)</p>

**Tamilad Mercantile Bank - Hyderabad. Security Mentioned in the Form-C**

<b>Name of the Financial Creditor</b>	<b>Security Interest Details</b>
<p>Tamilad Mercantile Bank Ltd Secunderabad Branch, Dinbur Plaza, Ground Floor, No. 1-2-71, 72, 73 and park lane, S D Road, Secunderabad – 500003.</p> <p>Email: secunderabad@tmbank.in</p>	<p>The Security will be created in favour of Security Trustee/Agent, for the benefit of RTL Lenders.</p> <ul style="list-style-type: none"> <li>• A first mortgage/charge over all the company's properties and assets (Other than Project assets), both present and future.</li> <li>• A first charge on all intangible assets of the company, including but not limited to goodwill, undertaking and uncalled capital of the borrower.</li> <li>• A first charge/assignment of all receivables/ revenue of the borrower from the project or otherwise</li> <li>• A first charge on all borrower bank accounts including MMRA, the Escrow account and other reserves without limitation, and each of the other accounts required to be maintained/created by the borrower under any project document or contract</li> <li>• A first charge by way of assignment, security interest on all the rights, titles, benefits, interests, demand and claims under the Concession agreement, project documents, contracts insurance polices obtained/procured by the company, and or any of its contractors favouring the company and all licenses, permits, approvals and consents in respect of the project, present &amp; future, in respect of the project.</li> <li>• Assignment of EPC contract and underlying contracts, liquidated damages, letter of credit, performance bond that may be provided by any counter-party under any project agreement or contract in favour of the borrower.</li> </ul> <p>Pledge of share</p> <ul style="list-style-type: none"> <li>• Pledge of 51% equity shares of the borrower.</li> </ul> <p>Provided that the security stipulated hereinforce, shall in all respects, exclude the project assets (as defined in concessionaire agreement) unless such security is consented to by NHAI pursuant to the concessionaire agreement.</p>